

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.298 of 2013 and IA No. 394 of 2013**

**Dated: 28<sup>th</sup> November, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Gujarat Gas Company Ltd. .... Appellant (s)  
Versus  
Petroleum & Natural Gas Regulatory Board ... Respondent (s)**

Counsel for the Appellant(s) : Mr. Apporva Mishra  
Counsel for the Respondent(s) : Ms. Sonali Malhotra for PNGRB

**ORDER**

We have heard the learned counsel.

It is noticed that all the issues raised in this Appeal, have been dealt with in the Appeal No.25 of 2013 and the same was remanded to the Petroleum Board for fresh consideration after hearing the parties.

In view of the above, this Appeal is allowed in terms of said Judgment in Appeal No. 25 of 2013. Accordingly, the PNGRB is directed to consider those aspects afresh and pass an order in accordance with law.

The Appeal is disposed of.

**(Nayan Mani Borah)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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